



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

R

DATED THIS THE 11<sup>TH</sup> DAY OF JUNE, 2024

BEFORE

THE HON'BLE MR JUSTICE M.NAGAPRASANNA

CRIMINAL PETITION NO. 6913 OF 2022

**BETWEEN:**

SUNIL PATIL  
S/O R.B.PATIL  
AGED ABOUT 40 YEARS,  
R/AT NO.340, 7<sup>TH</sup> MAIN ROAD  
6<sup>TH</sup> CROSS, RPC LAYOUT  
VIJAYANAGARA  
BENGALURU NORTH - 560 040.

...PETITIONER

(BY SRI VENKATESH P DALWAI, ADVOCATE)

**AND:**

1. STATE BY  
ANNAPOORNESHWARI NAGAR P.S.,  
REPRESENTED BY  
STATE PUBLIC PROSECUTOR  
HIGH COURT BUILDING  
BENGALURU - 1.

2. RANJITHA  
D/O SRI SOMASHEKAR  
AGE: 27 YEARS  
OCC: NOT KNOWN  
ADD: NO.366, 7<sup>TH</sup> MAIN  
ITI LAYOUT, MALATHAHALLI





BENGALURU – 560 056.

...RESPONDENTS

(BY SRI THEJESH P., HCGP FOR R-1;  
SRI BALU P., ADVOCATE FOR R-2)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 OF CR.P.C., PRAYING TO QUASH FIR BEARING CR.NO.183/2022 REGISTERED BY RESPONDENT NO.1 ANNAPOORNESHWARI NAGAR ON 11.07.2022 PRODUCED AT ANNEXURE-A FOR THE OFFENCE P/U/S 417, 376, 323, 504 OF IPC.

THIS CRIMINAL PETITION, COMING ON FOR ADMISSION, THIS DAY, THE COURT MADE THE FOLLOWING:

**ORDER**

The petitioner-sole accused calls in question registration of a crime in Crime No.183 of 2022 registered for offences punishable under Sections 376, 417, 323 and 504 of the IPC.

2. Heard Sri Venkatesh P. Dalwai, learned counsel appearing for petitioner and Sri Thejesh P., learned High Court Government Pleader appearing for respondent No.1.

3. The learned counsel appearing for the 2<sup>nd</sup> respondent/complainant has remained absent and as a last chance, the matter was directed to be listed today. The learned counsel remains absent even today.

4. Facts in brief, germane, are as follows:



The 2<sup>nd</sup> respondent is the complainant. The petitioner and the 2<sup>nd</sup> respondent befriended each other. The complainant is said to have been working in a Company by name Aegis at the International Tech Park Limited. The petitioner also is said to be an employee in a company in the International Tech Park Limited. The friendship flows into a physical relationship and the said relationship lasts for more than 5 years and throughout the period, the petitioner is said to have indulged in sexual activities with the complainant. A complaint comes to be registered by the complainant against the petitioner on 11-07-2022, which becomes a crime in Crime No.183 of 2022, alleging that the petitioner has indulged in all the said activities on the promise of marriage and has breached the promise of marriage. Therefore, he has committed offences punishable under Sections 376, 417, 504 and 506 of the IPC. The registration of the crime has driven the petitioner to this Court in the subject petition.

5. This Court, on the score that the relationship between the petitioner and the complainant was purely consensual which lasted for about 5 years and therefore, it would not



amount to an offence of rape, granted an interim order of stay of further investigation against the petitioner.

6. Learned counsel for the petitioner submits that the relationship between the two or all the acts that have happened between the two, are all consensual. He would seek to emphasize upon a fact that the complainant during the same period was in relationship with another man, one Kamalesh Choudhary, against whom the complainant on 05-02-2020 had registered a complaint alleging that he also had indulged in sexual acts on the promise of marriage. Learned counsel for the petitioner therefore, would submit that the complainant is habitual in registering repeated crimes on different men. He would therefore, seek quashment of the impugned proceedings as all the acts alleged are purely consensual.

7. Learned High Court Government Pleader, on the other hand, would accept that the relationship between the petitioner and the complainant was purely consensual and the acts that are alleged are also consensual, except the fact that as narrated in the complaint, on 08-07-2022, the petitioner has



beaten the complainant, the beating has lead to injury and the injury is depicted to be grievous in the wound certificate. He would therefore contend that the petitioner, in the least, should face investigation for the offences under Sections 323, 417 and 504 of the IPC.

8. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

9. The afore-narrated facts are not in dispute. The petitioner and the complainant befriending each other is a matter of record as they were employees in different Companies in the International Tech Park Limited. The relationship, according to the complainant was from 2015 through, till the date of registration of the crime. Therefore, it is close to 7 years. Since the issue has now sprung from the complaint, I deem it appropriate to notice the complaint. The complaint reads as follows:

*“ವಿಷಯ: ಸುನೀಲ್ ಪಾಟೀಲ್ ಎಂಬಾತನು ನನ್ನನ್ನು ಮದುವೆಯಾಗುವುದಾಗಿ ನಂಬಿಸಿ  
ನನ್ನ ಮೇಲೆ ಲೈಂಗಿಕ ದೌರ್ಜನ್ಯವೆಸಗಿ ಮೋಸ ಮಾಡಿರುವ ಬಗ್ಗೆ ದೂರು.*

\*\*\*\*\*



ನಾನು ಈ ಮೇಲೆ ತಿಳಿಸಿದ ವಿಳಾಸದಲ್ಲಿ ಸುನೀಲ್ ಪಾಟೀಲ್ ಎಂಬುವನ ಜೊತೆ 04 ತಿಂಗಳಿಂದ ಜೊತೆಯಲ್ಲಿ ವಾಸವಾಗಿರುತ್ತೇನೆ. ನಾನು 2015ನೇ ಇಸವಿಯಲ್ಲಿ ಐ.ಟಿ.ಪಿ.ಎಲ್. ನಲ್ಲಿರುವ ಏಜೆನ್ಸ್ ಕಂಪನಿಯಲ್ಲಿ ಕೆಲಸ ಮಾಡುವಾಗ, ಸುನೀಲ್ ಪಾಟೀಲ್ ಪರಿಚಯವಾಗಿ ಅಮೇಲೆ ಸ್ವಲ್ಪ ದಿನಗಳ ನಂತರ ಇಬ್ಬರಿಗೂ ಪ್ರೀತಿಯಾಗಿ ಮದುವೆಯಾಗಬೇಕೆಂದು ಇಬ್ಬರು ಒಪ್ಪಿಕೊಂಡು ನಾನು ವಿಶ್ವೇಶ್ವರಯ್ಯ ಲೇಔಟ್ ನಾಗರಭಾವಿ 7ನೇ ಬ್ಲಾಕ್‌ನಲ್ಲಿ ಬಾಡಿಗೆ ಮನೆಯಲ್ಲಿ ವಾಸವಿದ್ದಾಗ ಸುನೀಲ್ ಪಾಟೀಲ್‌ನು ಆಗಾಗ್ಗೆ ಬಂದು ಹೋಗುವುದು ಮಾಡುತ್ತಿದ್ದನು. ನಂತರ ಕಳೆದ ನಾಲ್ಕು ತಿಂಗಳಿಂದ ನಾವಿಬ್ಬರು ಮೇಲೆ ತಿಳಿಸಿದ ವಿಳಾಸದಲ್ಲಿ ಜೊತೆಯಲ್ಲಿಯೇ ವಾಸವಾಗಿರುತ್ತೇವೆ. ಸುನೀಲ್ ಪಾಟೀಲ್ ಪ್ರತಿದಿನ ಮಧ್ಯಪಾನ ಮಾಡಿಕೊಂಡು ಮನೆಗೆ ಬರುತ್ತಿದ್ದನು. ನಂತರ ನನ್ನನ್ನು ರಿಜಿಸ್ಟರ್ ಮ್ಯಾರೇಜ್ ಆಗುವುದಾಗಿ ನಂಬಿಸಿ ನನ್ನ ಒಪ್ಪಿಗೆ ಇಲ್ಲದೆ ನನ್ನ ಇಚ್ಛೆಗೆ ವಿರುದ್ಧವಾಗಿ ಬಲವಂತವಾಗಿ ನನಗೆ ಮಧ್ಯಪಾನ ಮಾಡಿಸಿ ನನ್ನ ಜೊತೆ ಹಲವಾರು ಬಾರಿ ಲೈಂಗಿಕ ಸಂಪರ್ಕ ಮಾಡಿರುತ್ತಾನೆ ಹಾಗೂ ದಿನಾಂಕ:08.07.2022ರ ಬೆಳಿಗ್ಗೆ 04:00 ಗಂಟೆಯಿಂದ 04.15 ಗಂಟೆಯ ನಡುವೆ ನಾನು ಸುನೀಲ್ ಪಾಟೀಲನಿಗೆ ನನ್ನನ್ನು ರಿಜಿಸ್ಟರ್ ಮ್ಯಾರೇಜ್ ಮಾಡಿಕೊಳ್ಳುವುದಾಗಿ ಕೇಳಿದಾಗ ನನ್ನ ಒಪ್ಪಿಗೆಗೆ ವಿರುದ್ಧವಾಗಿ ಲೈಂಗಿಕ ಸಂಪರ್ಕ ಮಾಡಿ ನನ್ನನ್ನು ಅವಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ಬೈದು, ನನ್ನ ಎಡಗಾಲಿಗೆ ಮತ್ತು ಬಲಭುಜಕ್ಕೆ ಹೊಡೆದು ನನ್ನ ಕೈ ತಿರುಚಿ ನನ್ನ ಕುತ್ತಿಗೆ ಹಿಡಿದು ತಲೆ ಮೇಲೆ ಮತ್ತು ಬೆನ್ನಿನ ಮೇಲೆ ಹೊಡೆದನು. ಹಲ್ಲೆ ಮಾಡಿದಾಗ ನಾನು ತಡೆದಿರುತ್ತೇನೆ. ನಂತರ ನಾನು ಮನೆಯಿಂದ ಆಚೆ ಬಂದಿದ್ದು ರೋಡ್‌ನಲ್ಲೂ ಸಹ ಹಿಡಿದು ತಳ್ಳಾಡಿ ಕೆಟ್ಟದಾಗಿ ವರ್ತಿಸಿದ್ದು. ಈ ಬಗ್ಗೆ ನಾನು ರಾಣೆಗೆ ದೂರು ನೀಡಲು ಬಂದಾಗ ಸುನೀಲ್ ಪಾಟೀಲನು ರಾಣೆಗೆ ಬಂದು ರಾಣೆಯಲ್ಲಿ ಮದುವೆ ಆಗುತ್ತೇನೆಂದು ಸಮಾಧಾನಪಡಿಸಿ ನನ್ನನ್ನು ಕರೆದುಕೊಂಡು ಹೋಗಿರುತ್ತಾನೆ. ಆದರೆ ಆತನು ನನ್ನನ್ನು ರಾಣೆಯಿಂದ ಕರೆದುಕೊಂಡ ಹೋದ ನಂತರ ಮದುವೆ ಆಗಲು ನಿರಾಕರಿಸಿರುತ್ತಾನೆ. ಇದೂವರೆವಿಗೂ ಆತನು ಮದುವೆ ಆಗುತ್ತಾನೆಂದು ನಿರೀಕ್ಷೆಯಲ್ಲಿದ್ದನು. ಆತನು ಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ನನ್ನನ್ನು ಮದುವೆಯಾಗುವುದಾಗಿ ನಂಬಿಸಿ ನನ್ನ ಇಚ್ಛೆಗೆ ವಿರುದ್ಧವಾಗಿ ಲೈಂಗಿಕ ಸಂಪರ್ಕ ಮಾಡಿ ಮೋಸ ಮಾಡಿರುವ ಸುನೀಲ್ ಪಾಟೀಲ್ ವಿರುದ್ಧ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಕೇಳಿಕೊಳ್ಳುತ್ತೇನೆ.”

The complaint would narrate two circumstances, one, friendship between the petitioner and the complainant from 2015 to till the date of the complaint, and the other, the assault of the petitioner on the complainant on 08-07-2022. The narration in the complaint is indicative of the fact that the



relationship was between 2015 and 2022 i.e., 7 years and all acts during the said period were all consensual.

10. During the same time, alleging identical offences, the very complainant registers another complaint against one Kamalesh Choudhary. The complaint becomes a crime in Crime No.400/2020. The police after investigation file a charge sheet. The summary of the charge sheet in Crime No.400/2020 against Kamalesh Choudhary, reads as follows:

“ಸಾಕ್ಷಿ-1 ರವರು ಐಟಿಪಿಎಲ್ ನಲ್ಲಿ ಕೆಲಸವನ್ನು ಮಾಡುತ್ತಿದ್ದಾಗ, ದೋಷಾರೋಪಣ ಪಟ್ಟಿ ಕಾಲಂ ನಂ-4ರಲ್ಲಿ ನಮೂದಿಸಿರುವ ಎ1 ಆರೋಪಿಯ ಜೊತೆಯಲ್ಲಿ ಸುಮಾರು 05 ವರ್ಷಗಳ ಕಾಲ ದೈಹಿಕ ಸಂಬಂಧವನ್ನು ಹೋದಿರುತ್ತಾರೆ.ನಂತರ ಸಾಕ್ಷಿ-1 ಮತ್ತು ಆರೋಪಿ ಮಧ್ಯೆ ಕೆಲ ವಿಷಯದಲ್ಲಿ ಜಗಳವಾಗಿದ್ದು ಈ ಕಾರಣ ಸಾಕ್ಷಿ-1 ರವರನ್ನು ಬಿಟ್ಟು ತನ್ನ ಸ್ನೇಹಿತನಾದ ಸಾಕ್ಷಿ-2 ರವರ ಜೊತೆಯಲ್ಲಿ ಇದೇ ಬೆಂಗಳೂರು ನಗರ ಮಾರತ್ತಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆಯ ಸರಹದ್ದಿಗೆ ಬರುವ ಮುನ್ನೇಕೊಳ್ಳಾಲ ವಾಗ್ಡೇವಿ ಬಡಾವಣೆಯಲ್ಲಿರುವ ಮನೆ ನಂ.301ರಲ್ಲಿ ವಾಸವಾಗಿರುತ್ತಾರೆ, ಆದರು ಸಹ ಆರೋಪಿಯು ಸಾಕ್ಷಿ-1 ರವರು ವಾಸವಾಗಿರುವ ಮನೆಯ ಹತ್ತಿರ ಬಂದು ಸಾಕ್ಷಿ-1 ರವರಿಗೆ ಅಪರಾಧಿಕ ಬಲಪ್ರಯೋಗ ಮಾಡಿ ತನ್ನ ಜೊತೆಯಲ್ಲಿ ಹೊರಗೆ ಬಾ ಎಂದು ಅವ್ಯಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ಬೈಯುತ್ತಿದ್ದು, ಆಗ ಸಾಕ್ಷಿ-1 ರವರು ಆರೋಪಿಯ ಮಾತನ್ನು ಕೇಳದಿದ್ದಾಗ, ಆರೋಪಿಯು ತನ್ನ ಕೈಗಳಿಂದ ಸಾಕ್ಷಿ-01 ರವರ ಮೇಲೆ ಹಲ್ಲೆ ಮಾಡಿ ಸಾಕ್ಷಿ - 1 ರವರ ತುಟಿಗೆ ಕಚ್ಚಿ ತನ್ನ ಜೊತೆಯಲ್ಲಿ ದೈಹಿಕ ಸಂಪರ್ಕಕ್ಕೆ ಸಹಕರಿಸು ಎಂದು ಪೀಡಿಸುತ್ತಿದ್ದನು.

ಹೀಗಿರುವಾಗ ದಿನಾಂಕ 17-11-2019 ರಂದು ಸಾಕ್ಷಿ-1 ಮತ್ತು ಸಾಕ್ಷಿ-2 ರವರು ಮನೆಯಲ್ಲಿರುವಾಗ ಮಧ್ಯೆ ರಾತ್ರಿ ಸುಮಾರು 12-00 ಗಂಟೆಯ ಸಮಯದಲ್ಲಿ ಆರೋಪಿಯು ಮನೆಯ ಬಾಗಿಲನ್ನು ತಟ್ಟಿದ್ದು, ಆಗ ಸಾಕ್ಷಿ-2 ರವರು ಮನೆಯ ಬಾಗಿಲನ್ನು ತೆಗೆದಾಗ, ಎ1 ಆರೋಪಿಯು ಮನೆಯ ಒಳಗೆ ಹೋಗಿ ಸಾಕ್ಷಿ-2 ರವರನ್ನು ಮನೆಯಿಂದ ಹೊರಗೆ ಹಾಕಿ ಬಾಗಿಲಿನ ಚಿಲಕವನ್ನು ಹಾಕಿಕೊಂಡು ಸಾಕ್ಷಿ-1 ರವರ ಇಚ್ಛೆಯ ವಿರುದ್ಧವಾಗಿ ಪ್ರಾಣ ಬೆದರಿಕೆಯನ್ನು ಹಾಕಿರುತ್ತಾನೆ ಆದ್ದರಿಂದ ಮೇಲ್ಕಂಡ ಕಲಂ ಪ್ರಕಾರ ಆರೋಪಿಯ ವಿರುದ್ಧ ದೋಷಾರೋಪಣ ಪಟ್ಟಿ.”



The summary of the charge sheet in the case of Kamalesh Choudhary is also narrative of the fact that the complainant had physical relationship with Kamalesh Choudhary and had threatened him. The charge sheet is filed against Kamalesh Choudhary based upon a complaint registered by her. It becomes necessary and interesting to notice the complaint.

The complaint reads as follows:

“ನನಗೆ ಕಮಲೇಶ್ ಎಂಬುವನು ನನ್ನ ಸ್ನೇಹಿತರ ಕಡೆಯಿಂದ ಕಳೆದ 5 ವರ್ಷಗಳ ಹಿಂದೆ 2015 ರಲ್ಲಿ ಪರಿಚಯ ಆಯಿತು. ನಂತರ facebook ನಲ್ಲಿ ಮೆಸೇಜ್ ಮಾಡಲು ಪ್ರಾರಂಭ ಮಾಡಿದವು ನಂತರ café ಗಳಲ್ಲಿ ಆಗಾಗ ಮೀಟ್ ಮಾಡುತ್ತಿದ್ದೆವು. ಮೀಟ್ ಆಗಾದಲ್ಲೇ ನಮ್ಮ ಕಂಪನಿಯ ವಿಚಾರಗಳ ಬಗ್ಗೆ ಚರ್ಚಿಸುತ್ತಿದ್ದೆವು. ನಾವು ಪರಿಚಯ ಆಗಿ ಸುಮಾರು 2 ತಿಂಗಳುಗಳ ಬಳಿಕ ನಾನು ನಿನ್ನ ಬಾಯ್ ಫ್ರೆಂಡ್ ಆಗ್ರೀನಿ ಮದುವೆ ಮಾಡಿಕೊಳ್ಳುವ ಎಂದು ಹೇಳಿದ ಮೊದಮೊದಲಿಗೆ ಎಲ್ಲವೂ ಚೆನ್ನಾಗೆ ಇತ್ತು. ಸಣ್ಣಪುಟ್ಟ ಜಗಳವಾದಾಗ 3 ರಿಂದ 6 ತಿಂಗಳು ನಾವು ಮಾತನಾಡುತ್ತಿರಲಿಲ್ಲ. ನಂತರ ಆತನೇ ಫೋನ್ ಮಾಡಿ ನನ್ನ ಬಳಿ ಬರುತ್ತಿದ್ದೆ ಇನ್ನು ಮುಂದೆ ಹೀಗೆ ಮಾಡಲ್ಲ ಎಂದು ಸಾರಿ ಹೇಳುತ್ತಿದ್ದ. ನನ್ನ ದೊಡ್ಡಮ್ಮನ ಬಳಿ ಬಂದು ಮದುವೆ ವಿಚಾರ ಮಾತನಾಡುವುದಾಗಿ ತಿಳಿಸಿದ. ಆಗ ನಾನು ಕೂಡ ಒಪ್ಪಿದೆ. ಅವನಿಗೆ ಈ ಮುಂಚೆಯೇ ಮದುವೆ ಆಗಿದ್ದು ನನಗೆ ಆ ವಿಚಾರ ತಿಳಿದಿರಲಿಲ್ಲ. ಇದೇ ತರ ಮತ್ತೆ ಜಗಳ ಆಗುತ್ತಾ 5 ವರ್ಷಗಳು ಕಳೆದುಹೋದವು. ಅವನು ನನ್ನನ್ನು ಜಗಳ ಮಾಡಿ ಹೆದರಿಸಿ ಅವನ ಬಳಿ ಕರೆಸಿಕೊಳ್ಳುತ್ತಿದ್ದ ಕಳೆದ ವರ್ಷ 2019 ರ ನವೆಂಬರ್ ತಿಳಿಗಳಲ್ಲಿ ಮಾರತ್ತಹಳ್ಳಿ ಶೀಷಾ ಹುಕ್ಕಾ ಬಾರ್ ಗೆ ಬರುವಂತೆ ಹೇಳಿ ಕರೆಸಿಕೊಂಡು ಜಗಳ ಶುರು ಮಾಡಿದ ನಾನು ಆತನಿಗೆ ನೀನು ನನಗೆ ಬೇಡ ನಾನು ನಿನ್ನನ್ನು ಮದುವೆ ಆಗುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಸಿದೆ ಆಗ ನನ್ನನ್ನು ಜೋರುದ್ದನಿಯಲ್ಲಿ ನೀನು ಯಾರ್ಯಾರೋ ಜೊತೆ ಮಲಗಿದ್ದೀಯ ನೀನು ಸೂಳೆ ಎಂದು ಇನ್ನು ಅಸಹ್ಯವಾದ ಪದಗಳಿಂದ ಬಯ್ಯತೊಡಗಿದ ನಂತರ ನನ್ನ ಕೈಯನ್ನು ತಿರುಚಿ ಹಿಡಿದು ಹೋಡೆದ ನನ್ನ ತಲೆ ಕೂದಲು ಹಿಡಿದು ಎಳೆದಾಡಿ ಪಬ್ಲಿಕ್ ನಲ್ಲಿ ಹೊಡೆದನು. ನಂತರ ನಾನು ಸ್ವಲ್ಪ ದಿನದ ಮಟ್ಟಿಗೆ ನನ್ನ ಸ್ನೇಹಿತನಾದ ಗೋವಿಂದನ ಮನೆಯಾದ ಮುನ್ನೆಕೊಳಾದಲ್ಲಿ ಇದ್ದೆ.. ನಾನು ಅಲ್ಲಿರುವ ವಿಚಾರ ತಿಳಿದು ಅಲ್ಲಿಗೆ ಬಂದನು. ಅಲ್ಲಿಯೂ ಕೂಡ ನನಗೆ ಹೊಡೆದ. ನಂತರ ನಾನು ಯಶೋಮತಿ ಆಸ್ಪತ್ರೆಗೆ ತೆರಳಿ ಚಿಕಿತ್ಸೆ ಪಡೆದುಕೊಂಡೆ. ನಂತರ ಅಲ್ಲಿಂದ ಮಣಿಪಾಲ್ ಆಸ್ಪತ್ರೆಗೆ 17/11/2020 ಕ್ಕೆ ಚಿಕಿತ್ಸೆಗೆ ಹೋಗಿ ಚಿಕಿತ್ಸೆ ಪಡೆದುಕೊಂಡು ಅದೇ ದಿನ ದಿಸ್ಚಾರ್ಜ್ ಕೊಡ ಆಗಿ ಮನೆಗೆ ವಾಪಸ್ಸು ಬಂದೆನು. ಅದೇ ದಿನ ರಾತ್ರಿ ಕಮಲೇಶ್ ಮನೆಗೆ ಕುಡಿದುಕೊಂಡು ಬಂದನು. ಅಲ್ಲಿದ್ದ ನನ್ನ ಸ್ನೇಹಿತನನ್ನು ಹೆದರಿಸಿ ಅವನನ್ನು ಮನೆಯಿಂದ ಓಡಿಸಿ ಸೀದಾ ನಾನು ಮಲಗಿದ್ದ ರೂಂ ಗೆ ಬಂದು ಮಾತನಾಡಿಸಿದ, ಅವನ ಜೊತೆ ಮತ್ತೆ ಇಬ್ಬರು ಹುಡುಗರು ಬಂದು ಬಾಗಿಲ ಹಿಂಬಾಗನಿಂತಿದ್ದರು ನಾನು ಕನ್ನಡಿಯಲ್ಲಿ ನೋಡಿದೆ. ನಾನು ಗೋವಿಂದನನ್ನು ಕೂಗಿ ಕರೆದೆ ಆದರೆ ಆತನನ್ನು ಹೆದರಿಸಿ ಕಳುಹಿಸಿದ್ದ ನಮ್ಮಿಬ್ಬರ ಜಗಳ ಪುನಃ ಶುರು ಆಯಿತು. ಇಬ್ಬರು ಜೋರು ದ್ದನಿಯಲ್ಲಿ ಜಗಳ ಮಾಡುತ್ತಿದ್ದವು ತಕ್ಷಣ ಕೋಪಗೊಂಡ ರವೇಶನು ನಾನಿದ್ದ ಬೆಡ್ ರೂಂ ನ ಬಾಗಿಲು ಹಾಕಿ ನನ್ನ 2 ಎದೆಗಳನ್ನು ಗಟ್ಟಿಯಾಗಿ ಹಿಡಿದ ನಂತರ ನನ್ನ ಟೇ ಶರ್ಟ್





ಅನ್ನು ಮೇಲಕ್ಕೆ ಎತ್ತಿ ಬಲವಂತವಾಗಿ ನಾನು ಬೇಡ ಎಂದರು ಕೇಳದೆ ನನ್ನ ಜೊತೆ ಲೈಂಗಿಕ ಕ್ರಿಯೆ ಮಾಡಿಯೇ ಬಿಟ್ಟು ನಾನು ಎಷ್ಟು ಬೇಡಿಕೊಂಡರೂ ಬಿಡಲಿಲ್ಲ. ನಂತರ ಆತನೇ ಬಟ್ಟೆ ಎಲ್ಲಾ ಹಾಕಿಕೊಂಡು ನನ್ನ ಮೈಮೇಲೆ ಬೆಡ್ ಶೀಟ್ ಎಳೆದು ನನ್ನ ಪಕ್ಕದಲ್ಲಿ ಬಂದು ಕುಳಿತುಕೊಂಡ ಆತನ್ನು ನನ್ನ ಅತ್ಯಾಚಾರ ಮಾಡುವಾಗ ಅಸ್ವಮ ರೋಗಿಗೆ ಹಾಕು ವಸ್ತುವನ್ನು ನನ್ನ ಬಾಯಿಗೆ ಹಾಕಿದ್ದ. ಈಗ ಯಾರ ಬಳಿ ಹೇಳುತ್ತೀಯಾ ನಾನು ನಿನ್ನ ಮದುವೆ ಮಾಡಿಕೊಳ್ಳುತ್ತೇನೆ ಎಂದು ಮೊದಲೇ ಹೇಳಿಲ್ಲವಾ ಎಂದು ಹೇಳಿ ಬಾಗಿಲು ತೆಗೆದು ನಾನು ಮತ್ತೆ ಬರುತ್ತೇನೆ ಎಂದು ಹೇಳಿ ಹೊರಟು ಹೋದ ತಕ್ಷಣ ಗೋವಿಂದ ಒಳಗೆ ಬಂದು ಏನಾಯಿತು ಎಂದು ಕೇಳಿದ ನಾನು ಅಳುತ್ತಾ ಇದ್ದೆ ಏನನ್ನು ಹೇಳಲಿಲ್ಲ. ನಂತರ ಒಂದು ತಿಂಗಳ ಬಳಿಕ ನನ್ನದೇ ಆಫೀಸಿನ ಕಲೀಗ್ ಆದ ಶಾಹಿದ್ ಮುಖಾಂತರ ನನ್ನ ಬಳಿ ಮಾತನಾಡಲು ಟ್ರೈ ಮಾಡುತ್ತಿದ್ದ. ನಂತರ ಕಮಲೇಶನ ಮತ್ತೊಬ್ಬ ಸ್ನೇಹಿತನಾದ ಅವೀಶ್ ಕೂಡ ನನ್ನನ್ನು ಹೆದರಿಸಲು ಶುರು ಮಾಡಿದ ನಿನ್ನನ್ನು ಸುಮ್ಮನೇ ಬಿಡುವುದಿಲ್ಲ ಎಂದು ಬೆದರಿಕೆ ಹಾಕುತ್ತಿದ್ದ ಜೊತೆಗೆ ಅಸಹ್ಯ ಪದಗಳಿಂದ ಬಯ್ಯುತ್ತಿದ್ದ. ಶಾಹಿದ್ ಮನೆ ಬಳಿ ಬಂದು ಬೆದರಿಕೆ ಹಾಕುತ್ತಿದ್ದ ನಾನು ಕಮಲೇಶನ ಮೊಬೈಲ್ ನಂಬರನ್ನು ಬ್ಲಾಕ್ ಲಿಸ್ಟ್ ಗೆ ಹಾಕಿದ್ದರೂ ಕೂಡ ಶಾಹಿದನ ಮೊಬೈಲ್ ಗೆ ಕರೆ ಮಾಡಿ ನನ್ನ ಬಳಿ ಮಾತನಾಡುವಂತೆ ಪೀಡಿಸುತ್ತಿದ್ದ. ಶಾಹಿದ್ ನನ್ನ ಕಂಪನಿಯಲ್ಲಿಯೇ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದ. ಇಷ್ಟೇಲ್ಲಾ ಸಮಸ್ಯೆ ಆದ ನಂತರ ನಾನು ಕೆ.ಆರ್.ಪುರಂ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹೋಗಿ ದೂರು ನೀಡಿದೆನು.

ಓದಿ ನೋಡಿದೆ ನಾನು ಹೇಳಿದಂತೆ ಸರಿಯಿದೆ.”

If the allegation in the complaint made against Kamalesh Choudhary is juxtaposed to the subject complaint, it becomes unmistakably clear that it is verbatim similar. The manner of narration is identical. Another factor that would become clear is that the complainant was **sailing in two boats at the same time**. Therefore, the offence alleged is the one punishable under Section 376 of the IPC, on such consensual acts on the specious plea that it was on promise of marriage and later, the promise of marriage has been breached, are all on the face of it false. It was a relationship, a consensual relationship. The complainant appears to be in the habit of indulging in such acts.



11. It becomes apposite to refer to the judgment of the Apex Court in the case of **SHAMBHU KARWAR v. STATE OF UTTARPRADESH AND ANOTHER** reported in **2022 SCC OnLine SC 1032**, wherein it has held as follows:

***"12. In the present case, the issue which had to be addressed by the High Court was whether, assuming all the allegations in the charge-sheet are correct as they stand, an offence punishable under Section 376 IPC was made out. Admittedly, the appellant and the second respondent were in a consensual relationship from 2013 until December 2017. They are both educated adults. The second respondent, during the course of this period, got married on 12 June 2014 to someone else. The marriage ended in a decree of divorce by mutual consent on 17 September 2017. The allegations of the second respondent indicate that her relationship with the appellant continued prior to her marriage, during the subsistence of the marriage and after the grant of divorce by mutual consent.***

***13. In this backdrop and taking the allegations in the complaint as they stand, it is impossible to find in the FIR or in the charge-sheet, the essential ingredients of an offence under Section 376 IPC. The crucial issue which is to be considered is whether the allegations indicate that the appellant had given a promise to the second respondent to marry which at the inception was false and on the basis of which the second respondent was induced into a sexual relationship. Taking the allegations in the FIR and the charge-sheet as they stand, the crucial ingredients of the offence under Section 375 IPC are absent. The relationship between the parties was purely of a consensual nature. The relationship, as noted above, was in existence prior to the marriage of the second respondent and continued to subsist during the term of the marriage and after the second respondent was granted a divorce by mutual consent.***



**14. The High Court, in the course of its judgment, has merely observed that the dispute raises a question of fact which cannot be considered in an application under Section 482 of CrPC. As demonstrated in the above analysis, the facts as they stand, which are not in dispute, would indicate that the ingredients of the offence under Section 376 IPC were not established. The High Court has, therefore, proceeded to dismiss the application under Section 482 of CrPC on a completely misconceived basis.**

*15. We, accordingly allow the appeal and set aside the impugned judgment and order of the High Court dated 5 October 2018 in application u/s 482 No 33999 of 2018. The application under Section 482 of CrPC shall accordingly stand allowed. The Case Crime No 11 of 2018 registered at Police Station Rasra, District Ballia, charge-sheet dated 23 April 2018 in the aforementioned case and the order dated 24 May 2018 in Criminal Case No 785 of 2018 in the Court of the Addl. Chief Judicial Magistrate (First), Ballia taking cognizance of the charge-sheet shall accordingly stand quashed."*

*(Emphasis supplied)*

If the facts obtaining in the case at hand is considered on the bedrock of the principles enunciated by the Apex Court, the offence of rape is loosely laid against the petitioner. As observed hereinabove, if further investigation is permitted to continue against the present petitioner as is continuing against Kamallesh Choudhary as afore-quoted, it would be permitting the complainant to sail in two different complaints at the same time. Therefore, the offence of rape could not have been laid against the petitioner. It needs to be obliterated.



12. What remains are three other offences *i.e.*, Sections 323, 417 and 504 of the IPC. Section 417 of the IPC is also loosely laid as it is an offshoot of the allegation that it is on false promise of marriage or the sexual relationship on account of promise of marriage and its later breach. Such acts would not amount to cheating as obtaining under Section 417 of the IPC, is by now a well settled principle of law. Therefore, laying of the said offence against the petitioner is also unsustainable. The remaining are the offences punishable under Sections 323 and 504 of the IPC. They are non-cognizable offences. The version of the complainant would not have been believed if there would not have been a wound certificate. The complainant narrates the incident of assault by the petitioner upon her. The assault leads to examination of the complainant on 11-07-2022 wherein a wound certificate is drawn by the Doctor. The wound certificate reads as follows:

**"WOUND CERTIFICATE**

***Sl. No:*** 18/22      ***Name of Hospital:*** Fortis Nagarabhavi

***Name:*** Ranjitha      ***UHID NO:*** EMR 11667332

***Sex:*** Female      ***Date of admission:*** NIL



**Age:** 27 years      **Date of discharge:** NIL

**Address:** Mallathahalli, Nagarabhavi, Bangalore

**Brought by:** Self

**Identification Marks:** i) Black mole over dorsum of left hand

**History:** Alleged history of assault by her fiancé on 8/7/22 at around 4 am at her residence.

**Details of injuries:**

Above person was examined by me on 11-7-22 at 9.35 am and found the following injuries:

- 1. Multiple bruises, varying sizes from 4 x 5 cm to 2 x 3 cm, present at places over left leg, upper back, left arm and over abdomen.**

**Investigation:** X ray-left leg- no fracture

**Opinion:**

***i. The Injury No 1 is Grievous"***

*(Emphasis added)*

A perusal of the wound certificate would indicate that there has been multiple bruises on the body of the complainant. The bruises are on account of assault by the accused, the petitioner. Therefore, while the offence under Section 376 of the IPC or 417 of the IPC cannot be made out, the offence under Sections 323 and 504 of the IPC are *prima*



*facie* met. It is always open for the petitioner to avail of such remedy as is available in law if, the investigation leads to filing of the charge sheet against the petitioner. I am permitting investigation into the offences of assault under Section 323 of the IPC and intentional insult under Section 504 of the IPC, while obliterating the offences under Sections 376 and 417 of the IPC, on the score that ***"any amount of consensus or a consensual relationship between the accused and the complainant will not become a license to the accused to assault a woman."***

13. For the aforesaid reasons, the following:

**ORDER**

- (i) Criminal Petition is allowed in part.
- (ii) The FIR registered in Crime No.183 of 2022 for the offences punishable under Sections 376 and 417 of the IPC is quashed. The crime registered for the offences punishable under Sections 323 and 504 of the IPC are sustained.



- (iii) It is for the prosecution to follow all the nuances that are necessary to be followed for registration of a crime for non-cognizable offence and proceed further.
- (iv) In the event, the police would file a charge sheet, it is open for the petitioner to avail remedy of discharge before the appropriate Court, at which point in time, the observations made in the course of the order would not come in the way or influence the concerned Court, in answering the application for discharge on its merit.

Consequently, I.A.No.1 of 2024 stands disposed.

**Sd/-  
JUDGE**

BKP  
List No.: 1 Sl No.: 48